

Table a copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1972 (Hindi and English versions) published in Notification No. S. O. 342 (E) in Gazette of India dated the 6th May, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3076/72]

ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, MADRAS FOR 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : I beg to lay on the Table :

- (1) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1970-71.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in Library. See No. LT-3077/72].

REMAND OF MEMBER

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 26th May, 1972, from the Sub-Magistrate, Trivandrum :

"Shri A. K. Gopalan, Member, Lok Sabha arrested in Trivandrum under Sections 47, 38(2) and 52 of Act 5 of 1961 and produced in court. Remanded to Central Jail, Trivandrum till 5th June."

12.10 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI S. M. SIDDAYYA (Chamarajanagar) : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri Golap Barbora from the Committee and do communicate to this house the name of the Member so elected by Rajya Sabha to the Committee."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri Golap Barbora from the Committee and do communicate to this House the name of the Member so elected by Rajya Sabha to the Committee"

The motion was adopted.

12 11 hrs.

GENERAL INSURANCE BUSINESS (NATIONALISATION) BILL*

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) :

*Published in Gazette of India Extraordinary. Part II, section 2, dated 29-5-72.

[Shri Yeshwantrao Chavan]

I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of shares of Indian insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interests of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto

SHRI S M BANERJEE (Kanpur)

Sir, I wish to oppose this Bill at the introduction stage

MR SPEAKER I don't think you did not get a copy of the Bill. It was duly circulated.

SHRI S M BANERJEE Yes, it was circulated. But it was not in the order paper.

MR SPEAKER It is not very essential that it should be in the Order Paper.

SHRI S M BANERJEE Not because of that I am opposing but because of other things. Sir, a Bill taking over the General Insurance is being introduced. I welcome the Bill. My objection is that there should not be four Corporations as envisaged in the Bill. Our objection is that in this Bill there are four corporations instead of one. I would request the hon. Minister that if he wants to send it to the Select Committee, let him send it but before sending it, he should reconsider this matter and allay the fears in the minds of the employees that having four Corporations will do much harm. Our demand is that there should be only one Corporation. I hope this point will be kept in mind.

SHRI PILOO MODY (Godhra)
Monopolist:

SHRI S M BANERJEE If you have four corporations, it will suit only the Chairmen and the Managing Directors and it is not going to suit either the employees or the policy-holders. In the larger interests of the policy-holders and the employees, it is necessary that we should have only one Corporation. One Corporation has succeeded in LIC. When it has succeeded in LIC, why not we have the same pattern here also?

SHRI DINEN BHATTACHARYYA (Serampore) Already thousands of employees stake their demand on this point. Mr. Banerjee has raised I fully support Mr. Banerjee that if we have four Corporations, the interests of the employees will be hampered. An agitation is going on. Already there has been one threat to strike. This will only aggravate the situation. If the Government insists then the Government should come forward with the amendments desired by the employees. I humbly request the Minister not to introduce the Bill in the present form.

SHRI YLISHWANTRAO CHAVAN The hon. Members are trying to discuss the Bill on merits. I am just introducing the Bill. My proposal is to take the Bill to the Select Committee and all these matters can be considered and discussed there.

According to my own personal view and the Government's view also as it is reflected in the Bill, it will have four Corporations because we would like to have four corporations in different parts of the country so that there may be an element of competition by doing good work also.

SHRI PILOO MODY Good idea.

SHRI YESHWANTRAO CHAVAN If it is only one Corporation and concentrated in one area, it will have operations in one area alone. Our idea is to have the Corporation in four corners of the country.

SHRI S. M. BANERJEE : You have Regional Offices, Zonal Offices and District Offices.

अध्यक्ष महोदय : जब बिल प्रायेण तभी कह लीजिएगा। आप सब कुछ इष्टीकरण की लीज पर बोल लेना चाहते हैं। आपको भी माइन्ड खुला रखना चाहिए।

SHRI DINEN BHATTACHARYA : He has been briefed by the ICS officers. Bureaucratic brains.

MR. SPEAKER : Please be democratic to me also when I am standing.

SHRI DINEN BHATTACHARYA : I am always democratic to you.

Please also safeguard the interests of the employees.

MR. SPEAKER The question is :

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of shares of Indian insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interests of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI YESHWANTRAO CHAVAN : Sir, I introduce the Bill.

ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL*

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : I beg to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Aligarh Muslim University Act, 1920"

I have received certain names. I am going to allow only those Members who have sent me their names. Now, Shri Vajpayee.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, जो विधेयक श्री० नूरुल हसन ने पेश किया है मैं उसका विरोध करने के लिये खड़ा हुआ हूँ। मुझे ताज्जुब है कि आपने आज इस विधेयक को पेश करने की इजाजत दे दी। स्पीकर द्वारा जारी किये गये निर्देश 19 (ए) के अनुसार, मैं उद्धृत करना चाहता हूँ :

A Minister desiring to move for leave to introduce a Bill shall give notice in writing of his intention to do so. The period of notice of a motion for leave to introduce a Bill under this Direction shall be seven days.

स्पष्ट है कि इस नियम का पालन नहीं किया गया।

अध्यक्ष महोदय : आगे भी पढ़िये न।

श्री अटल बिहारी वाजपेयी : आगे यह लिखा है :

*Introduced with the recommendation of the President.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 29-5-72.